

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/4362/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aditya Hazarika,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 24th November, 2020.

Sub: **Casual Leave with station leave permission.**

Ref:- Your letter No. MACT/GLP/2020/838 dtd. 23.11.2020

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 01.12.2020, along with permission to leave headquarter, with official vehicle, at your own cost, from the evening of 27.11.2020 till the morning of 03.12.2020. The District & Sessions Judge, Goalpara and in his absence the next senior most Judicial officer available in the head quarter shall remain in charge of your Court and office during your absence.


Yours faithfully,

Sd/-
JT.REGISTRAR (VIGILANCE)

4364

Memo NO.HC.VII-70/1992/4363-A, dated 24.11.2020
Copy to:

1. The District & Sessions Judge, Goalpara.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.


JT.REGISTRAR (VIGILANCE)
Rdaa